NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

28. C.P.(IB) -201(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.06.2024

NAME OF THE PARTIES:- **Central Bank of India**
V/s
Pramoud Vinayak Rao

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Riz Khan appeared for the Personal Guarantor through VC. None present on behalf of the RP. Perusal of the record reveals that report of IRP has not filed report u/s 99 of the Code, 2016 despite Court notice has been served upon the RP with the direction to submit his report. None has also been present on behalf of the Petitioner. It appears that the Petitioner is not interested in prosecuting the present Company Petition. List this matter either for appearance of the Petitioner or for dismissal of the present Company Petition on **29.08.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

HARSHADA